

**THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):**

(a) Yes, Sir. IS 12171 : 1987 'Specification for Cotton Bales' had been formulated by BIS and made applicable from 13.11.1987.

(b) As the Indian Standards formulated by the Bureau of Indian Standards are mostly voluntary in nature, it is for the cotton ginning and cotton pressing mills to follow the specifications given in IS 12171 : 1987 for processing of cotton and for pressing it into bales. The Bureau has not issued any instructions for implementation of this Standard by any mill anywhere in India.

(c) and (d). Packing of ginned and pressed cotton as per the said Indian Standard has been made compulsory for export purposes with effect from 31/12/1987 through Cotton Control (Amendment) Order, 1987, issued by the Ministry of Textiles. This is applicable to all cotton ginning and cotton pressing mills all over India, including those in the cotton-growing States, for export purposes only. Compulsory implementation of packing as per this Indian Standard was withdrawn by the Central Government with regard to domestic consumption through notification issued by the Ministry of Textiles on 8/12/1989.

#### **Stagnation in CPWD Junior Engineers' Grade**

264. DR. SUDHIR RAY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal to remove stagnation in the cadre of Junior Engineers, CPWD; and

(b) if so, what are the details thereof?

**THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN):** (a) and (b). In order to remove stagnation in the

cadre of Junior Engineers, CPWD, a Second Cadre Review has been undertaken.

#### **District Consumer Redressal Forums**

265. SHRIMATI JAYAWANTI NAV-INCHANDRA MEHTA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Supreme Court of India had issued directive to the State Governments to set-up by 31 October, 1989, the District Consumer Redressal Forum in each district of every State, as per the provisions of the Consumer Protection Act, 1986:

(b) if so, the steps taken by Union Government to assist State Governments in implementing the directive of the Supreme Court of India;

(c) whether the financial implications have been studied for setting up such forum in each district; and

(d) if so, what will be the Centre's share in it?

**THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):**

(a) Supreme Court of India, in its hearings on 19.9.89, 15.11.89 and 17.1.90 in Writ Petition no. 1141 has issued directions to the State Governments and Union Territories Administrations to expedite the setting up of redressal agencies under the Consumer Protection Act, 1986.

(b) The Central Government has requested the State Governments/UT Administrations to comply with the orders of Supreme Court of India.

(c) Yes, Sir.

(d) The Central Government does not propose to share the expenditure for setting

up State Commission and District Redressal Forums in the States/Union Territories.

### **Renovation of Lower Damodar Basin**

266. PROF. SUSANTA CHAKRAVORTY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government have any plan to renovate the Lower Damodar Basin; and

(b) if so, when it is likely to start and the amount required for its renovation?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). The proposal for modernisation of DVC canal system was returned to the State Government for modification and subsequently, due to non-receipt of the same, deleted from the list of pending projects in November, 1985. Modified report has not yet been received at the Centre.

### **Supply of Foodgrains to Tea Garden Workmen**

267. SHRI MANIK SANYAL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether several memoranda and representations have been made against the supply of rotten and worst quality of rice and wheat to the workmen of the tea gardens of West Bengal by the Food Corporation of India; and

(b) if so, the action taken in this regard?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) Yes, Sir.

(b) On investigation it was found that the stocks of foodgrains as approved by the State Government conforming to the prescribed specifications and fully fit for human consumption only were issued from FCI godowns.

### **Task Force Report on Child Labour**

268. DR. K. KALIMUTHU:  
SHRIMATI GEETA MUKHERJEE:  
SHRI K.S. RAO:  
SHRI BANWARI LAL PUROHIT:  
SHRI LOKANATH CHAUDHARY:  
SHRI A. ASOKARAJ:

Will the Minister of LABOUR be pleased to state:

(a) whether the Task Force on Child Labour headed by Shri L.M. Singhvi has submitted its report;

(b) if so, the recommendations thereof and Government's reaction thereto; and

(c) whether Government propose to publish a white paper on Child Labour?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) Yes, Sir.

(b) A summary of recommendations is given in the Statement below. The Report of the Task Force will be placed before the next meeting of the Central Advisory Board on Child Labour before taking appropriate action in the matter.

(c) National Child Labour Policy has already been publicly announced.